

Versions) under section 159 of the Customs Act, 1962 :—

(i) G.S.R. 677(E) published in Gazette of India dated the 23rd August, 1985 together with an explanatory note making certain amendment to Notification No. 21/82-Customs dated the 28th February, 1982 so as to withdraw the partial exemption from customs duty on white cement.

(ii) G.S.R. 679(E) published in Gazette of India dated the 23rd August, 1985 together with an explanatory memorandum regarding revised rates of exchange for conversion of Dutch Guilders into Indian Currency or vice-versa.

[Placed in Library. See No. L.T. 1428/85]

(4) copy of Notification No. G S R. 666(E) (Hindi and English versions) published in Gazette of India dated the 20th August, 1985 together with an explanatory memorandum making certain amendment to Notification No. 223/62-CE dated the 29th December, 1962 so as to extend the proforma credit facility under rule 56A of the Central Excise Rules, 194, to Organic Surface Active Agents produced without the aid of power or steam, issued under the Central Excise Rules, 1984.

[Placed in Library. See No. L.T. 1429/85]

**Corrigendum to the Annual Report of the Tobacco Board, Guntur for the year 1983-84.**

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : On behalf of Shri P. A. Sangma, I beg to lay on the Table a copy of the Corrigendum (Hindi and English versions) to the Annual

Report of the Tobacco Board, Guntur, for the year 1983-84.

[Placed in Library see No. L.T. 1430/85]

12.19 hrs.

#### MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and conduct of Business in the Rajya Sabha, I am directed to return herewith the Estate Duty (Amendment) Bill, 1985, which was passed by the Lok Sabha at its sitting held on the 23rd August, 1985, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 28th August, 1985, agreed without any amendment to the Railway Protection Force (Amendment) Bill, 1985, which was passed by the Lok Sabha at its sitting held on the 26th August, 1985."

SHRI PRATAP BHANU SHARMA : I would request you Mr. Speaker to allow all the notices under Rule 377 this being the last day of the session.

MR. SPEAKER : I cannot do it. It is impossible.

(Interruptions)